

GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT

No.LR(B).13/2002/Pt/155,

Dated Shillong, the 17th October, 2016.

OFFICE MEMORANDUM

The Government of Meghalaya is pleased to revise the retaining fees for Advocate General (AG), Additional Advocate General (AAG), Senior Government Advocate, High Court, Government Advocate, High Court, Additional Government Advocate, High Court, Public Prosecutor/Government Pleader, Additional Public Prosecutor/Additional Government Pleader and Drafting/Settlement/Advice fees of Advocate General and Additional Advocate General and appearance fees of Senior Government Advocate, High Court, Additional Senior Government Advocate, High Court, Government Advocate, High Court and Additional Government Advocate, High Court as follows: -

| | |
|---|--|
| (A) Retaining Fees per month: - (a) Advocate General (b) Additional Advocate General (c) Sr. Government Advocate, High Court (d) Government Advocate, High Court (e) Addl. Government Advocate, High Court (f) Public Prosecutor/Government Pleader (g) Addl. Public Prosecutor/Addl.Govt. Pleader | - from Rs.20,000/- to 27,000/- - from Rs.17,000/- to 23,000/- - from Rs.13,000/- to 17,000/- - from Rs. 9,000/- to 12,000/- - from Rs. 8,000/- to 11,000/- - from Rs. 6,000/- to 8,000/- - from Rs. 5,000/- to 7,000/- |
| (B) Drafting/Settlement/Advice fees per case of Advocate General and Additional Advocate General:- (a) Drafting Fees (b) Settlement Fees (c) Advice Fees | - from Rs 1,200/- to Rs 1,500/- - from Rs 750/- to Rs 1,000/- - from Rs 800/- to Rs 1,000/- |
| (C) Appearance Fees per day :- (a) For Sr. Govt. Advocate, Govt. Advocate, Addl. Sr. Govt. Advocate/ Government Advocate/ Addl. Government Advocate(One case if heard) If two or more cases heard on the same day entitled additional fees (b) For Sr.Govt. Advocate, Govt. Advocate,Addl. Govt. Advocate (One case if adjourned) If two or more cases adjourned on the same day entitled additional fees. | - from Rs. 800/- to Rs. 1,000/- - from Rs. 800/- to Rs. 1,000/- - from Rs. 400/- to Rs. 500/- - from Rs. 400/- to Rs 500/- |

This Office Memorandum shall come into force with immediate effect and also shall stand modified as regards (C) of No.LR(B)13/2002/Pt/102, dtd 02.02.2009 and (A) and (B) b and c of Office Memorandum No.LR(B)13/2002/Pt/147, dtd 05.09.2016, as amended thereto.

This issues with the concurrence of Finance (E) Department vide their I/D No.FE.230/16 dt.07.07.2016 and I/D No.FE.410/16 dt.06.09.2016 .


(L.A.Lyndem)

Under Secretary to the Govt. of Meghalaya,
Law Department.

Contd...2/-

Memo No.LR(B).13/2002/Pt/155-A, Dated Shillong, the 17th October, 2016

Copy to:-

1. The Accountant General, Accounts/ (Audit), Meghalaya, Shillong
2. The Advocate General, High Court of Meghalaya, Shillong.
3. The Additional Advocate General, High Court of Meghalaya, Shillong.
4. The Sr. Government Advocate, High Court of Meghalaya, Shillong.
5. The Addl. Sr. Government Advocate, High Court of Meghalaya, Shillong
6. All District and Sessions Judge.
7. All Deputy Commissioners.
8. All Treasury Officers.
9. All Public Prosecutor/Government Pleader.
10. The Director of Printing & Stationery, Meghalaya, Shillong with a request that the above Office Memorandum be published in the Gazette and 200 spare copies may be furnished to this Department.
11. Finance (E) Department.
12. Law (A) Department.

By Order etc,



Under Secretary to the Govt of Meghalaya, .
Law Department.
